

SCHEDULE PROGRAMME

TIME TABLE FOR THE WORKSHOP-IV ON "MEDIATION & CONCILIATION
TO BE HELD ON 18.8.2018.
IN THE COURT HALL OF THE PRINCIPAL DISTRICT JUDGE, SRIKAKULAM

8.30 AM TO 9.30 AM	BREAK FAST	
9.45 AM	GROUP PHOTO	
9.45 AM to 10. AM	"INAGURAL SESSION"	
	Opening address by Hon'ble Sri Justice N.BALAYOGI, Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh and Administrative Judge for Srikakulam District	
Sl.No.	TOPIC	NAME OF THE RECORSE PERSON
SESSIONS-I		
10.00 AM TO 11.00 AM	Introduction, understanding conflict, concept of Mediation	Hon'ble Dr.Justice G.Yethirajulu, former Judge, High Court of Andhra Pradesh
11.00 AM TO 11.20 AM	Interaction with the Resource person on the Presentation of papers	
11.20 AM TO 11.40 AM	TEA BREAK	
SESSION-II		
11.40 AM TO 12.50 PM	Comparison between Judicial process and various ADR processes & Process of Mediation	Hon'ble Dr.Justice G.Yethirajulu, former Judge, High Court of Andhra Pradesh
12.50 PM TO 1.00 PM	Interaction with the Resource person on the Presentation of papers	
1.00 PM TO 1.45 PM	LUNCH	
SESSION-III		
1.45 PM TO 2.45 PM	Stages of Mediation, Role of Mediators, Communication in Mediation, Negotiation, bargaining in Mediation Impasse	G.Saseedevi, Sr.Trainer by MCPC,Trained as Mediator in 2005 and as Trainer in 2007, Chennai(T.N)
	Settlement of disputes outside Court, First Hearing;	
2.45 PM TO 3.00 PM	Interaction with the Resource person on the Presentation of papers	
3.00 PM TO 3.20 PM	TEA BREAK	
SESSION-IV		
3.20 PM TO 4.45 PM	Significance of Sction 89, Orders X,XI,XII,XIII etc., of Code of Civil Procedure	G.Saseedevi, Sr.Trainer by MCPC,Trained as Mediator in 2005 and as Trainer in 2007, Chennai(T.N)
	Role of Referral Judges, Lawyers and Parties in Mediation	
4.45 PM TO 5.00 PM	Interaction with the Resource person on the Presentation of papers	

VOTE OF THANKS PAPERS PRESENTED BY

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| 1.Smt.G.Swathi,
Junior Civil Judge, Rajam. | Introduction, understanding conflict, concept of Mediation |
| 2.Smt.K.Sudhamani,
III Additional District Judge, Sriakkulam. | Comparison between Judicial process and various ADR Processes & Process of Mediation. |
| 3.Sri J.Kishore Kumar,
Spl.Judl.Magistrate of
First Class(Proh&Excise),Srikakulam. | Stages of Mediation, Role of Mediators, Communication in Mediation, Negotiation, bargaining in Mediation Impasse. |

4.Sri Ch.Vivek Anand Srinivas, Addl.Senior Civil Judge, Srikakulam.	Settlement of disputes outside Court, First Hearing
5.Sri V.Gopala Krishnarao, IV Addl.Dist.Judge, Srikakulam.	Significance of Sction 89, Orders X,XI,XII,XIII etc., of Code of Civil Procedure.
6.Smt.B.H.V.Laxmi Kumari, Junior Civil Judge, Tekkali.	Role of Referral Judges, Lawyers and Parties in Mediation

Note:All the Judges are requested to bring their Laptops.

Don't 18/10
PRL.DISTRICT JUDGE,
SRIKAKULAM

To
All Judicial officers in the district.
Copy to the Senior Superintendent(Accounts), C.N., R.K., District Court,
Srikakulam.

To
All the Judicial officers in the district.
Copy to the Superintendent(Accounts), C.N., Principal District Court,
Srikakulam.